

**Residential Permits for Foreign Nationals**

\*1156. { Shrimati Manjula Devi:  
Shri Khushwaqt Bal:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Government of India have decided that all foreigners in India except nationals of the Commonwealth countries, Diplomats and Embassy Officials must get themselves registered and secure residential permits; and

(b) if so, the reasons for this new decision?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes; if they are not already in possession of these documents.

(b) It was reported that a large number of foreigners were without valid passports or other travel documents.

✓ बम्बई राज्य का विभाजन

\*११५७. श्री प्रकाश बीर शास्त्री :  
क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को बम्बई राज्य को विभाजित करने के बारे में कोई प्रस्ताव प्राप्त हुआ है ;

✓ (ख) यदि हाँ, तो सरकार इस सम्बन्ध में कब तक धन्यता निर्णय करेगी ;

(ग) क्या महाविदम्ब के बारे में भी कोई ऐसा प्रस्ताव प्राप्त हुआ है और यदि हाँ, तो क्या सरकार उस पर भी विचार करेगी ; और

(घ) क्या बम्बई राज्य को विभाजित करने से केन्द्र को और अधिक आर्थिक भार वहन करना पड़ेगा ?

✓ गृह-कार्य मंत्री (श्री गो० ब० पन्त) :

✓ (क) से (घ) सरकार को हाल ही में

✓ इस बारे में कांग्रेस बकिंग कमेटी द्वारा पत्र किये गये प्रस्ताव की प्रति मिली है। इस मामले पर गौर किया जा रहा है।

**Separation of Judiciary from Executive**

\*1158. { Shri Ram Krishan Gupta:  
Shri S. M. Banerjee:  
Shri Panigrahi:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 548 on the 19th August, 1959 and state the further progress made in different States with regard to separation of Judiciary from Executive?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): Since the last reply was given there has been such separation in the entire States of Bombay and Mysore. In West Bengal effect has been given to the scheme in all the districts by executive orders. The Government of Assam have set up a Committee to consider this matter and its recommendations are still awaited by them. The Government of Uttar Pradesh propose to extend the scheme to another 14 districts from the next financial year.

**Fertiliser Plant at Neyveli**

\*1159. { Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri R. C. Majhi:  
Shri Ram Krishan Gupta:  
Shri N. R. Muniswamy:  
Shri Ajit Singh Sarhad:  
Shri Hem Barua:  
Shri Achar:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 963 on the 31st August, 1959 and state:

(a) whether the tenders received in response to the global enquiry issued by the Neyveli Lignite Corporation